

(2011) 03 P&H CK 0060

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-8491 of 2011

Pooja Rani and Another

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 18-03-2011

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2011) 03 P&H CK 0060

Hon'ble Judges : Ritu Bahri, J

Bench : Single Bench

Judgement

Ritu Bahri, J.—This petition u/s 482 of the Code of Criminal Procedure has been moved seeking direction to Respondents No. 1 to 3 to

protect life and liberty of the Petitioners from Respondents No. 4 and 5.

2. Affidavit of Petitioner No. 2 has been filed in Court, which is taken on record. In the affidavit he has stated that he has not married earlier.

3. The petition is disposed of by giving liberty to the Petitioners to approach the Commissioner of Police, Jalandhar for protection, as per the

instructions dated 10.8.2010 issued by the Home Department, Punjab. Petitioners be not arrested and adequate security be provided to them, if required.